

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI R. V. SWAMINATHAN): (a) There is no crisis as such developing in the sugar industry due to non-availability of cane. Some factories in some States have, however, reported about the difficulty in getting cane supply.

(b) A higher statutory minimum cane price of Rs. 13.00 as against Rs. 12.50 per quintal last year has been fixed for the current season, considering the capacity of the factories to pay higher prices, the Prime Minister has also advised that the payment of cane price by the factories should not be less than Rs. 16.00 per quintal. In order to facilitate cane supply to sugar factories and to forestall diversion to producers of other sweetening agents the State Governments have also been instructed not to permit the working of khandsari units before 31st December, 1980.

#### **Waiving of Rules by D.D.A.**

878. SHRI CHANDRAJIT YADAV:

SHRI RAJNATH SONKAR  
SHASTRI.

Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether it is a fact that the Delhi Development Authority have in certain cases allowed re-sale of plots and have allotted flats in areas other than the areas for which a person had registered himself and in certain cases have also waived the penalty fee for not constructing on the plot in time;

(b) whether it is also a fact that these concessions were refused in case of other applicants; and

(c) if so, the number of cases in which these concessions were allowed by the DDA stating the circumstances under which the relevant rules were waived?

THE MINISTER OF PARLIAMEN-  
TARY AFFAIRS AND WORKS AND  
HOUSING (SHRI BHISHMA NARAIN

SINGH): (a) The DDA has reported that as per policy, sale permission is given after 10 years of the execution of lease-deed and three years of the completion of the building. However, in cases where the plots have been purchased in auction, the period of 10 years has been reduced to 8 years. In exceptional circumstances, the Lt. Governor can relax these conditions. As regards allotment of flats, persons are not registered locality-wise. The Vice Chairman, DDA, is competent to waive the penalty for non-construction in deserving cases.

(b) All such cases are decided on merits.

(c) The information will be laid on the Table of the Sabha.

#### **Mahatma Gandhi Statue at India Gate, New Delhi**

879. SHRI P. J. KURIEN: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether Government have taken a decision with regard to the installation of Mahatma Gandhi statue at India Gate in Delhi; and

(b) if so, the details thereof?

THE MINISTER OF PARLIAMEN-  
TARY AFFAIRS AND WORKS AND  
HOUSING (SHRI BHISHMA NARAIN  
SINGH): (a) and (b). The matter is under the active consideration of the Government.

#### **District Rural Development Com- mittees**

880. SHRI LAKSHMAN MALLICK: Will the Minister of RURAL RECONSTRUCTION be pleased to state:

(a) whether Government propose to set up District Rural Development Committees for the development of rural areas in the country; and

(b) if so, the details in this regard?

**THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI BALESHWAR RAM).** (a) Yes, Sir.

(b) When special programmes of rural development like Small Farmers and Marginal Farmers Development Agency Programme and the Drought Prone Areas Programme were launched, the Government set up district-level agencies under the Registration of Societies Act for implementing these programmes. With the introduction of the Integrated Rural Development Programme, into which the Small Farmers Development Agency Programme has been merged, it has been decided to set up district-level rural development societies on the existing SFDA pattern in all those districts where such agencies did not exist. Where SFDA, DPAP machinery is available, the IRD programme would be implemented by the same machinery. In other districts, SFDA-type agencies are being set up for overseeing the implementation of the IRD programme. These agencies are headed by the District Collectors/Deputy Commissioners. The agencies are provided a Chief Executive Officer, usually called Project Director, with adequate technical and administrative staff. The cost of implementing the IRD programme, including the cost of these district-level agencies, is shared on a 50 : 50 basis by the Central and State Governments.

**Construction of Room on First Floor, Sarojini Nagar Government Quarters**

881. **SHRI K. PRADHANI:** Will the Minister of WORKS AND HOUSING be pleased to refer to the reply given to Unstarred Question No. 3139 on the 7th July, 1980 regarding Construction of rooms on second floor of Government quarters in Sarojini Nagar, New Delhi and state.

(a) the full particulars of 14 quarters wherein these unauthorised structures have been raised;

(b) whether no action has so far been taken to demolish these unauthorised rooms or against the allottees concerned; and

(c) if so, facts and reasons therefor and when these are likely to be demolished?

**THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH).** (a) The particulars of 14 quarters wherein unauthorised constructions have been made by the allottees who are residing on first floor in Sarojini Nagar, are as under :

Sl No	Quarter No	Name of the allottee S/Shri
1	G/86	Sri Nath
2	G/102	Ganga Lal
3	I/136	R. K. Rekhu
4	I/149	Apt Singh
5	I/164	D R Sood
6	I/20	P D Mittal
7	I/103	Surinder Singh
8	I/316	Hukum Chand Gupta
9	I/107	Hari Ram
10	I/352	Smt. Santosh Batra
11	J/111	Om Prakash
12	J/139	M.L. Aggarwal
13	J/159	R.S. Bist
14	II/252	Umrao Singh

(b) and (c). Notices to all the above mentioned 14 allottees have been issued and if these unauthorised structures are not removed, necessary action under the Public Premises (Eviction of Unauthorised Occupants) Act will be taken to evict them from the quarters.